

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**  
**SPECIAL BENCH**

Item No. 12

**C.P. (IB)/669(MB)2022**

CORAM:

**SHRI PRABHAT KUMAR**  
**HON'BLE MEMBER (TECHNICAL)**

**MS. REETA KOHLI**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **28.11.2023**

NAME OF THE PARTIES : **Shankeshwar Impex**

**Vs**

**A C & R Appliances Private Limited**

**For OC** : Adv Dipesh Siroya.

**For CD** : Adv. Gyamika Kochar.

**Section 9 of the IBC, 2016.**

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**ORDER**

Record reveals that the petition has been file on 15.04.2023 for a debt and default of Rs. 22,33,395.14/- (Rupees Twenty Two Lakhs Thirty Three Thousand Three Hundred Ninety Five Rupees and fourteen paise only). Pursuant to the notification dt. 24.03.2020 under Section 4 of the Code, the threshold limit stands increased to Rs. 1 Crore. Accordingly, the petition is not maintainable. **The Company petition bearing no. 669/2022 is disposed of as not maintainable being below the threshold.**

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**REETA KOHLI**  
**MEMBER (JUDICIAL)**

//JNK//